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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1433 of 1996

DATE OF ORDER: 16th SEPTEMBER, 1998

BETWEEN:

P.JAGADESWAR RAO

.. APPLICANT

and

1. The Chief Engineer (Navy),
Station Road,
Visakhapatnam 530 004,
2. The Commander-Works-Engineer,
Station Road,
Visakhapatnam 530 004.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.S.KISHORE

COUNSEL FOR THE RESPONDENTS: Mr.V.VINOD KUMAR, ADDL.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, Member (Judl.)

JUDGEMENT

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Heard Mr.S.Kishore, learned counsel for the applicant and Mr.V.Vinod Kumar, learned standing counsel for the respondents.

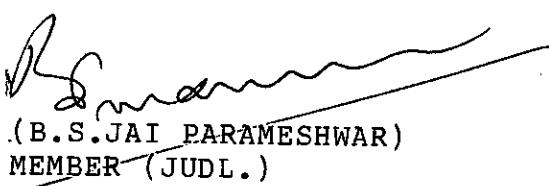
2. The applicant in this OA while working as Mason (Skilled) was issued with a charge sheet dated 13.12.93 for certain misconduct under Rule 14 of the CCS (CCA) Rules. He was punished by reducing him to the post of Mason (SK) to the stage of Rs.1375/- in the scale of pay of Rs.950-1500 for five years with consequential effect. The

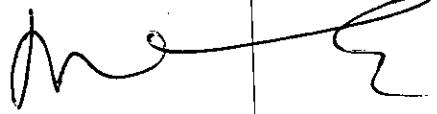


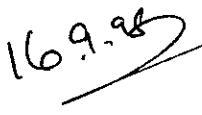
applicant filed an appeal which was disposed of by the order dated 6.12.95 (Annexure A-II at page 11 to the OA) confirming the punishment.

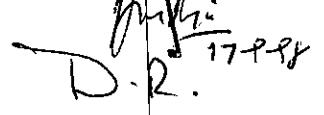
3. This OA was filed for setting aside the proceedings dated 15.5.95 and 6.12.95 and for consequential direction to the respondents to pass such order beneficial to the applicant.

4. The contentions and the prayer raised in this OA are same as the contentions and the prayer raised in OAs 1314/96 and 1432/96. For the reasons stated in those OAs, this OA is also liable to be dismissed. Accordingly, it is dismissed. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARAJAN)
MEMBER (ADMN.)


16.9.98
DATED: 16th September, 1998
Dictated in the open court


17-9-98
D.R.

vsn

DA.1433/96

Copy to :-

1. The Chief Engineer (Navy), Station Road, Visakhapatnam.
2. The Commander-Works-Engineer, Station Raed, Visakhapatnam.
3. One copy to Mr. S.Kishore, Advocate, CAT., Hyd.
4. One copy to Mr. V.Vinod Kumar, Addl.CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

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09/10/98
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II COURT

TYPED BY: CHECKED BY:
COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR:
M(J)

DATED: 16/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.W.C.

in

G.A.NO: 1433/98

ADMITTED AND INTAKIN DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

